

THE PRESIDENT'S EMOLUMENTS AND PENSION  
(AMENDMENT) ACT, 2000

No. 14 OF 2000

[24th May, 2000.]

An Act further to amend the President's Emoluments and Pension Act, 1951.

BE it enacted by Parliament in the Fifty-first Year of the Republic of India as follows:—

Short title and  
commence-  
ment.

1. (1) This Act may be called the President's Emoluments and Pension (Amendment) Act, 2000.

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(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Insertion of  
new section  
2A.

Family  
pension to  
spouse of  
President.

2. In the President's Emoluments and Pension Act, 1951 (hereinafter referred to as the principal Act), after section 2, the following section shall be inserted, namely:— 30 of 1951.

"2A. The spouse of a person who dies—

(a) while holding the office of President, or

(b) after ceasing to hold office as President either by the expiration of his term of office or by resignation of his office, shall be paid a family pension at the rate of fifty per cent. of pension as is admissible to a retiring President, for the remainder of her life."

Insertion of  
new section  
3A.

Free  
Accommodation  
to spouse of  
President.

3. After section 3 of the principal Act, the following section shall be inserted, namely:—

"3A. Subject to any rules that may be made in this behalf, the spouse of a person who dies—

(a) while holding the office of President, or

(b) after ceasing to hold office as President either by the expiration of his term of office or by resignation of his office,

shall be entitled to the use of unfurnished residence without payment of licence fee, for the remainder of her life."